

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH : ALLAHABAD

THURSDAY, THIS THE 28TH DAY OF NOVEMBER, 2002

ORIGINAL APPLICATION NO:- 570 OF 1999

HON. MR. M.P.SINGH, MEMBER-A

Kuldeep Bansal,
s/o Sri Ram Prakash Bansal,
r/o Quarter No. 4,
Sri Teeka Ram,
Kanya Maha Vidyalaya Compound,
Ram Ghat Road Aligarh,
Dist:- Aligarh.Applicant.

Counsel for the applicant:-Shri D.P.Singh

Versus

1. Union of India,
through its Secretary
Department of Tele Communication Sanchar
Bhawan,
20 Ashok Road,
New Delhi.
2. District Manager,
Tele communications,
Dist:- Aligarh.
3. Divisional Engineer,
Office of the T.D.M.,
Aligarh.Respondents.

Counsel for the respondents:-Shri D.S.Shukla.

O R D E R

HON. MR. M.P.SINGH, MEMBER-A

By filing this O.A, the applicant is claiming *the*
following relief:-

" To issue, a suitable order or direction to the
respondents to allow the applicant to work
as computer operator in the office of respondent and
pay his salary accordingly till regular selected
candidates *become available, etc*

2. The brief facts of the case are that the applicant
was engaged by the respondent as Computer Operator
with effect from 24-7-1998. He has been dis-engaged
by them on 22-2-1999. The contention of the applicant
is that no appointment has been made by the respondents
on the regular basis and work of computer operator in the
Office of respondent No. 2 is still available. The
applicant is fully qualified for appointment as a computer
operator and, therefore, ^{he} should be considered for appointment

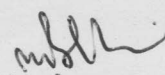
to that post.

3. The respondents in their reply have stated that the applicant was engaged on daily wages only for 53 days and he was never appointed as computer operator. The work of the computer is being done by the regular and permanent officers of the Department after they have been given training by the competent technical staff all over India. It is further stated by the respondents that the staff engaged on temporary basis/daily wage basis were subsequently given permanent appointment in the Department as Computer Operators.

4. Heard both the learned counsels for the rival contesting parties and perused the material placed on record.

5. During the course of the arguments the learned counsel for the applicant has submitted that he does not press for the relief claimed by the applicant in the O.A and he will be satisfied if the applicant is allowed to file a detailed representation to the respondents for their consideration and the respondents are directed to take a decision on his representation. In the circumstances, I feel the ends of justice will be duly met if I direct the applicant to file a detailed representation within a period of one month from the date of receipt of a copy of this order and thereafter the respondents No. 2 take a decision by passing a reasoned and speaking order within a period of three months from the date of receipt of a representation from the applicant. The O.A is disposed of in the aforestated terms with no order as to costs.

Madhu/


Member-A